

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-105

IA-3379/2020

IN

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

....FINANCIAL CREDITOR

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 28.07.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Ms. Shweta Saini Advocate

For the CD

:

For the R.P.

: Mr. Rishabh Jain, Advocate for RP, Mr. Sanjay Khanna Ms. Pragya Bhushan and Mr. Swetank Shantunu Advocates for AR of Homebuyers

ORDER

CA No. 3379/2020

This is an application under Section 60 (5) (c) of I.B. Code, 2016 on behalf of Jitender Arora Ex-IRP of the Corporate Debtor. The Committee of Creditors are directed to file their response with regard to payment of fee and other expenses by IRP till 12.06.2020 and also it transpires that the present R.P. has filed his response in this matter and the A.R from Home Buyers is also directed to file their response in this matter with regard to the averments made and the reliefs sought. Post this matter after a month.

List the matter on 08.09.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)